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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 170/621A/NCLT/AHM/2016 (New)
CA No. 73/621A/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company: Safal Buildcon Pvt. Ltd.

Section of the Companies Act: Section 129 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MATRESH C GUPTA	PCS	1) Ramesh Brambhat	} Shree Sund
2.			2) Rajesh Brambhat	

ORDER

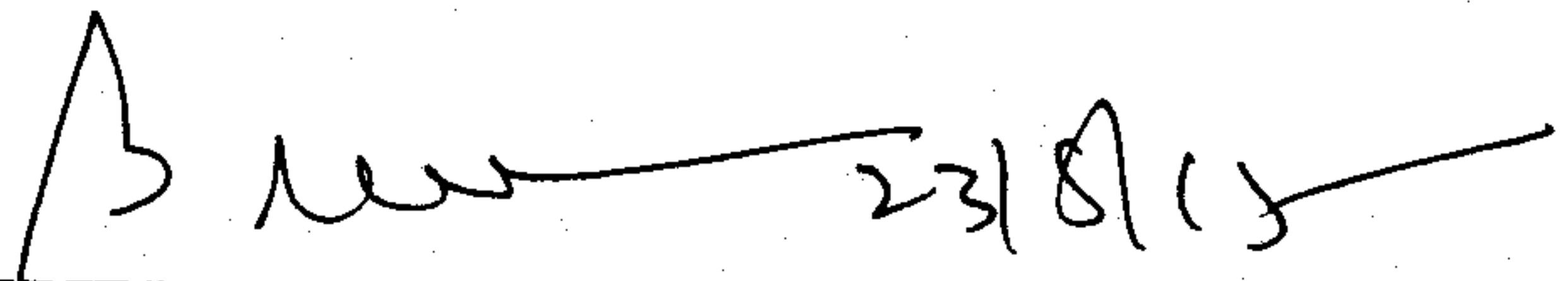
Learned PCS Mr. M C Gupta present for Applicant no. 2 and 3.

In view of the order passed in IA 222 and IA 223 of 2017 filed by the petitioners, this application is disposed of as withdrawn.

However, it is for the ROC to take further action in the matter in case if there is violation of section 129 of Companies Act, 2013 as if the petitioners did not come for compounding.

Communicate the copy of the order to ROC, Gujarat forthwith.

Petition is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of August, 2017.